

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No.288 of 2024 (SZ)**

Mrs. P. Muthammal,  
F/ 65 Years, W/o Ponnusamy,  
D.No.3/198, Seravampatti,  
Chinnamanali Post, Tiruchengode Taluk,  
Namakkal District-637410.

...Applicant.

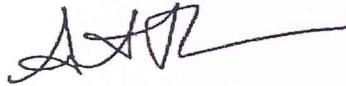
Vs

The Regional Director,  
Central Pollution Control Board,  
(Ministry of Environment, Forest &  
Climate Change, Govt of India)  
Regional Directorate Chennai-77A, Padi,  
Ambattur Industrial Estate,  
Chennai-600058 & 6 others.

...Respondents

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Advocate  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

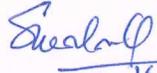
**Original Application No.288 of 2024 (SZ)**

Mrs. P. Muthammal,  
F/ 65 Years, W/o Ponnusamy,  
D.No.3/198, Seravampatti,  
Chinnamanali Post, Tiruchengode Taluk,  
Namakkal District-637410.  
Ph: 8778500414,  
Email: [Ponvimal27@gmail.com](mailto:Ponvimal27@gmail.com)

...Applicant.

-Vs-

1. The Regional Director,  
Central Pollution Control Board,  
(Ministry of Environment, Forest &  
Climate Change, Govt of India)  
Regional Directorate Chennai-77A, Padi,  
Ambattur Industrial Estate,  
Chennai-600058.  
Email: [rdchennai.cpcb@gov.in](mailto:rdchennai.cpcb@gov.in),  
Phone No. 044-22353134
2. Chief Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
No.76, Mount Salai, Guindy,  
Chennai-600 032.  
Email: [tnpcb-chn@gov.in](mailto:tnpcb-chn@gov.in),  
Phone No: 044-22353134
3. Joint Chief Environmental Engineer-I,  
Tamil Nadu Pollution Control Board,  
No.76, Mount Salai, Guindy,  
Chennai-600 032.  
Email: [tnpcb-chn@gov.in](mailto:tnpcb-chn@gov.in),  
Phone No: 044-22353134
4. The District Collector,  
Office of the District Collector,  
Namakkal District.  
Email: [collrnmk@nic.in](mailto:collrnmk@nic.in),  
Phone No: 04286-281106.

  
16/04/2025  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

5. The Joint Chief Environmental Engineer (M),  
Tamil Nadu Pollution Control Board,  
No.9,4th cross street Bridhavan Road,  
Fairlands, Salem-636016,  
Email:jceemslm@tnpcb.gov.in,  
Phone N:0427-2445526.
6. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
No.298/A.Salem Main Rond,  
Thiruvallur Nagar, Kumarapalayam,  
Namakkal District- 638 183.  
Email:tnpcbnamakkal@gmail.com,  
Phone No:04286-6280722.
7. The proprietor, M/s Meiyazhagan Poultry Farm,  
S. F.No.123/1, Kuttakandu, Servampatti,  
Chennamanalai Village,  
Thiruchengode Taluk,  
Namakkal District-637410.

...Respondents

**REPORT FILED BY THE THIRD RESPONDENT**  
**TAMIL NADU POLLUTION CONTROL BOARD**

I, S.Malarvizhi, Daughter of Thiru.Subburam, aged about 58 years, having office at No.76, Mount Salai, Guindy, Chennai -600032, do hereby solemnly affirm and sincerely state as follows:-

1. I submit that I am working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-600032 and I am filing this Report on behalf of the second, third, fifth and sixth respondents (TNPCB) and as such I am well acquainted with the facts of the case from the office records and authorized to file this report.

2. It is respectfully submitted that the applicant has filed the original application against the poultry unit M/s. Meiyazhagan Poutry Farm which is located at S.F. No.123/1, Kuttakaadu, Servampatti, Chinnamanali Village, Tiruchengode Taluk, Namakkal District. The applicant land is located in the northern side of the unit.

*Sreelal*  
16/04/2025  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

3. It is respectfully submitted that based on the complaint, the unit of M/s. Meiyazhagan Poultry Farm, was inspected on 26.11.2020 by the officials of O/o. DEE, TNPCB, Kumarapalayam (6<sup>th</sup> Respondent) and the following were observed,

- a. The poultry farm was in operation without obtaining valid consent of the TNPCB.
- b. The poultry farm has not provided the chain link fencing arrangement all around premises.
- c. The poultry farm has not provided adequate green belt in the premises.
- d. The poultry farm has not maintained the records for the disposal of poultry litters generated from the birds.

4. It is respectfully submitted that, a Show Cause Notice was issued to the poultry farm under Water (Prevention & Control of Pollution) Act, 1974 as amended & under Air (Prevention and Control of Pollution) Act, 1981 as amended vide Proceeding dated 01.12.2020 (**copy enclosed in Annexure - I**). The unit vide its reply dated 17.12.2020 (**copy enclosed in Annexure - II**) for the Show Cause Notice and requested to stop further action on the Show Cause Notice

5. It is respectfully submitted that based on a complaint received again through CM cell on 04.10.2021 from Thiru.P. Ponnusamy residing at Servampatti, Chinnamanali Village, Thiruchengode Taluk, Namakkal District the poultry farm was inspected again on 07.10.2021 by the officials of the O/o. DEE TNPCB, Kumarapalayam (6<sup>th</sup> Respondent) has been instructed to construct the compound wall around the farm and to comply the guidelines for poultry farm issued by the CPCB during August 2021 and the same has been informed to the petitioner vide letter dated 12.10.2021 (**copy enclosed in Annexure III**).

6. It is respectfully submitted that, the poultry farm applied for CTO-Direct through online vide application No.40703920, dated 23.10.2021 under both Acts.

  
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 TAMIL NADU POLLUTION CONTROL BOARD  
 No.76, MOUNT SALAI, GUINDY,  
 CHENNAI-600 032.

4/17

7. It is respectfully submitted that the Hon'ble National Green Tribunal, SZ had passed an Order in O.A. No.681 of 2017 on 16.09.2020. The Operative portion is as follows:

*"...Accordingly we allow this application and direct CPCB to revisit the guidelines for categorizing the poultry farms as Green category and exempting their regulation under Air, Water & EP Act. CPCB may issue fresh appropriate orders within three months and in if no further order is issued, all the State PCBs/PCCs will require enforcement of consent mechanism under the above acts after 01.01.2021 for all Poultry Farms above 5000 birds in the same manner as is being done for farms having more than one lac birds. Till then, even without such consent mechanism, the state PCBs/PCCs may strictly enforce the environmental norms and take appropriate remedial action against the any violation of water, air and soil standards statutorily laid down."*

8. It is respectfully submitted that the Central Pollution Control Board, New Delhi has framed "Environmental Guidelines for Poultry Farms "in August 2021 and it is stated as follows:

#### **4.0 Classification of Poultry Farms**

Backyard poultry is typically owned by small and marginal farmer and comprises of few birds, largely for self-consumption and very small quantities get commercially sold. The poultry farming practiced by the rural and tribal farmers under free range or backyard or semi-intensive systems is usually referred to as rural poultry farming.

Based on the number of handling of birds, Poultry farms may be classified into three categories.

- i. Small (5,000-25,000 birds)
- ii. Medium (above 25,000-1,00,000 birds).
- iii. Large (above 1,00,000 birds)

The poultry farms under small category are in un-organized sector run by economically weaker farmers and are of rural background.

*Sreedhar*  
16/04/2025  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

**Sitting criteria for New Poultry Farm (set up after issuance of guidelines) should preferably be established.**

- i. 500 m from residential zone in order to avoid nuisance caused due to odour & flies.
- ii. 100 m from major water course like River, Lakes, canals and drinking water source like wells, summer storage tanks, in order to avoid contamination due to leakages / spillages, if any.
- iii. 100 m from National Highway (NH) and 50 m from State Highway (SH) in order to avoid nuisance caused due to odour & flies.
- iv. 10-15 m from rural roads / internal roads / village pagdandis.
- v. The Poultry sheds should not be located within 10 m from farm boundary for cross ventilation and odour dispersion.

**Regulatory / Monitoring Mechanism for Poultry Farms**

- i. Guidelines shall be applicable to all the category of Poultry Farms.
- ii. Poultry Farms handling birds above 25,000 at single location will have to obtain Consent To Establish (CTE) and Consent To Operate (CTO) under the Water Act, 1974 & Air Act, 1981 from State Pollution Control Board / Pollution Control Committee.
- iii. The Poultry Farms are categorized under "Green" Category; therefore validity of consent will be 15 years.
- iv. Animal Husbandry Department of the State / Districts to assist the poultry farms for implementation of Guidelines.

9. It is respectfully submitted that based on the above guidelines, the application filed by the poultry farm for CTO-Direct was returned to the poultry farm by the 6<sup>th</sup> Respondent DEE, TNPCB, Kumarapalayam on 27.10.2021 calling for certain clarifications and to comply the CPCB guidelines issued for poultry farms.

*Sivalan P*  
10/04/2025

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

10. It is respectfully submitted that subsequent to the aforesaid order, the Hon'ble NGT (PB) in the matter of O.A. No.320/2021 (Gauri Maulekhi Vs Union of India & Ors) passed the following order on 10.12.2021.

*"...Accordingly, we direct that while the impugned guidelines be immediately enforced, all poultry farms above 5000 birds will also be covered by the said guidelines latest from 1.1.2023. The siting criteria should apply to all consents / renewals hereafter for the above size of the poultry farms. CPCB may issue revised guidelines to all the State PCBs / PCCs in terms of the above order within one month."*

11. It is respectfully submitted that later, the Central Pollution Control Board, New Delhi has framed "Environmental Guidelines for Poultry Farms" in January 2022.

12. It is also submitted that, as per the Board Circular Memo No. T1 / TNPCB / Environmental guidelines for poultry farms 2023 dated 16.03.2023, it was informed that with respect to the Environmental Guidelines for Poultry Farms issued by the CPCB (MoEF&CC), January, 2022 **"the siting criteria are applicable only for the proposed new Poultry Farms (i.e. Poultry Farms established after January, 2022) and not to Poultry Farms that are already in existence"**.

Hence, the sitting criteria are not applicable to M/s. Meiyzhagan poultry farm, since it is in existence prior to the guidelines issued by the CPCB in "August 2021 & January 2022".

13. It is respectfully submitted that frequent complaints were received by the TNPCB on 14.03.2022 from the same complainant Thiru. P.Ponnusamy and hence the poultry farm was inspected again on 23.03.2022 by the officials of the O/o. DEE, TNPCB, Kumarapalayam (6<sup>th</sup> Respondent) and a letter dated: 11.04.2022 was addressed to the poultry farm to comply with the CPCB guidelines issued in January 2022 and was instructed to operate only after obtaining consent of the TNPCB Board and the same was informed to the petitioner vide letter dated. 11.04.2022. **(copy enclosed in Annexure IV)**

*Sreelakshmi*  
16/04/2024  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
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CHENNAI-600 032.

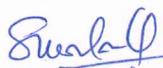
14. It is respectfully submitted that, frequent complaints were received through CM cell on 06.07.2022 from the same complainant Thiru. Ponnusamy and hence the poultry farm was again inspected on 18.07.2022 by the officials of O/o. DEE, TNPCB, Kumarapalayam (6<sup>th</sup> Respondent) and a letter dated 26.07.2022 was addressed to the poultry farm instructing to construct compound wall around the poultry farm, to comply the CPCB guidelines issued during January 2022 and to operate only after obtaining consent of the TNPCB Board. The same was informed to the petitioner also vide letter dated 26.07.2022. **(copy enclosed in Annexure V)**

15. It is also submitted that, Thiru. S.Karthikeyan, Advocate, Thiruchengode has sent a legal notice to the Hon'ble NGT (SZ), Chennai dated: 01.12.2022 on behalf of Thiru. P. Ponnusamy (Complainant) against M/s. Meiyazhagan Poultry farm and the same was received by the 6<sup>th</sup> Respondent DEE, TNPCB, Kumarapalayam through Board vide Board's Memo Dated: 28.12.2022.

16. It is respectfully submitted that based on the above said legal notice, the unit was again inspected on 27.01.2023 & 10.02.2023 by the officials of O/o. DEE, TNPCB, Kumarapalayam (6<sup>th</sup> Respondent) and the 6<sup>th</sup> Respondent DEE, TNPCB, Kumarapalayam recommended to issue necessary directions to the M/s. Meiyazhagan Poultry Farm under section 33A of Water (Prevention and Control of Pollution) Act 1974 & section 31A of the Air (Prevention and Control of Pollution) Act 1981 as amended **(Copy is enclosed in Annexure VI)**.

17. It is respectfully submitted that vide proceeding dated 27.09.2023 the following direction was issued to the poultry farm under section 33A of Water (Prevention and Control of Pollution) Act 1974 as amended and section 31A of the Air (Prevention and Control of Pollution) Act 1981 as amended

*"The unit shall comply with all the guidelines stipulated in the CPCB's Environmental Guidelines for Poultry Farm, January 2022 and shall apply and obtain CTO-Direct of the TNPCB under the Water Act, 1974 as amended and Air Act, 1981 as amended"*.

  
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 TAMIL NADU POLLUTION CONTROL BOARD  
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18. It is respectfully submitted that based on the direction, the unit has furnished reply to the Board on 07.11.2023 and stated that the unit has complied all the guidelines issued in January-2022 by the CPCB and requested for retrieval of application. Based on that, the poultry farm was again inspected on 01.12.2023 and it was instructed at the time of inspection to provide impervious layer in the litter dropping area, compost yard and vehicle tyre dip arrangement.

19. It is respectfully submitted that the petitioner complaint dated: 14.03.2024 was received through CM cell on 02.04.2024 from Tmt. Muthammal against M/s. Meiyazhagan poultry farm. Based on the complaint, the poultry farm again inspected on 08.04.2024 and it was observed that the unit has fulfilled the CPCB guidelines except the construction of compost yard and tyre dip arrangement and vide 6<sup>th</sup> Respondent DEE, TNPCB, Kumarapalayam letter dated: 25.04.2024 the unit was instructed to complete the above shortfalls immediately. The petitioner has filed complaint through OLGPRS, since the action taken report is not received by the petitioner and the action taken report was sent to the petitioner vide 6<sup>th</sup> Respondent DEE, TNPCB, Kumarapalayam letter dated: 30.04.2024. **(Copy enclosed in Annexure - VII)**

20. It is respectfully submitted that in the meantime, the unit has resubmitted application on 28.04.2024 without complying the CPCB guidelines issued on January 2022. Hence, the application was again returned on 29.07.2024. The returned application was pending with the unit for more than 60 days; hence this application was deleted from OCMMS. The application is to be retrieved or to be filed as fresh application. The unit has not yet requested to retrieve the deleted application or filed a fresh application.

21. It is respectfully submitted that in further, frequent complaints have received from complainant Tmt.P.Muthammal, on 31.08.2024, through the District Collectorate, Namakkal on 09.09.2024, the Central Pollution Control Board, Chennai region on 12.09.2024 and Tamil Nadu Pollution control Board, OLGPRS Portal on 13.09.2024 and the action taken report was sent to the petitioner and the poultry farm vide 6<sup>th</sup> Respondent DEE, TNPCB,

  
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 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMIL NADU POLLUTION CONTROL BOARD  
 No.78, MOUNT SALAI, GUINDY,  
 CHENNAI-600 032.

Kumarapalayam letter dated: 27.12.2024. (Copy enclosed in Annexure - VIII)

22. It is respectfully submitted that the complainant, Tmt.P. Muthammal has filed the above mentioned Application against M/s. Meiyazhagan Poultry farm.

23. It is respectfully submitted that based on the above said complaints and court case, the unit was inspected on 12.02.2025 by the District Collector, Namakkal District and by the officials of O/o. DEE TNPCB, Kumarapalayam (6<sup>th</sup> Respondent) and the following were observed,

- i. The poultry farm was found under operation with 1,30,000 number of Birds comprising 5 number of sheds.
- ii. The poultry farm has provided impermeable compacted clay in the bottom of the shed to collect the droppings / litters as solid waste.
- iii. The poultry farm has provided sand wall for 2.5 feet in all sides to prevent the run-off water.
- iv. The poultry farm has provided nipple system to supply water to the birds so as to prevent any overflow of water.
- v. The poultry farm has provided free flow of air ventilation to dry the droppings / litters in poultry shed.
- vi. The poultry farm has provided impervious mortality pit with vent arrangement for disposal of dead birds. The pit with a vermin / fly proof cover made up of concrete having a operable lid of proper size to drop the carcasses.
- vii. It was observed that the odour was emanated from the droppings / litters and hence it was advised to control the odour nuisance and to maintain proper ventilation.
- viii. Fly nuisance was noticed inside the premises and instructed to control the flies as per the advisory of poultry research centre and to prevent flies development.
- ix. Velagoundampatty - Periyamanali Road (SH 857) is located at a distance of about 200 meters from the boundary of Poultry Farm in eastern direction.

*S. S. S. S.*  
16/04/2025

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

- x. There is no major water course like River, Lakes. Canals located within 100 m from the Poultry farm
- xi. The fencing and green net were provided in the periphery of the poultry farm except east side.
- xii. The poultry farm is surrounded with approach road in east side, existing poultry farm in west & south sides and complainant agri land with a farm house in the north side.
- xiii. The poultry farm has provided composting shed with size of 60 x 40 feet to carry out composting activity with litters using husk and wood shaving materials. (called as manure).
- xiv. The poultry farm is provided tyre dipping system with  $KMnO_4$  solution.
- xv. The manure is being disposed to the farmers in and around Namakkal District. Also, the litters are being collected and sold out for the production of bio gas in and around Namakkal District.
- xvi. There is no separate storage area for the collection of litters in the poultry farm premises.
- xvii. No moisture monitoring devices / data is available with the poultry farm unit.
- xviii. No temperature monitoring devices / data available with the poultry farm unit.
- xix. The poultry farm has not provided any protection measures to prevent the run-off water.
- xx. The poultry farm has provided feed mill and godown facility inside the Closed Shed which is located near entrance of the unit. No separate dust collector system was provided in the feed mill / godown.
- xxi. The photographs taken during inspection are enclosed.

24. It is respectfully submitted that the Poultry farm is carrying out current practices to address the environmental issues in the Poultry Farms as

  
 16/04/2025  
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stipulated in clause 5.0 & 6.0 of the guidelines issued by the CPCB in "August 2021 & January 2022 except the following.

- i. To control the flies as per the advisory of poultry research center and to prevent flies development. Proper treatment and disposal of manure, ventilation of sheds, control of temperature, good sanitation, swift repairs of leaks, avoidance of feed spills, prompt removal of broken eggs and dead birds shall be ensured for control of flies in the poultry farms.
- ii. Moisture levels should be maintained between 35 to 50%. (No moisture monitoring devices / data available with the poultry farm).
- iii. Temperature monitoring should be done to determine composting conditions (No temperature monitoring devices / data available with the poultry farm).
- iv. The Poultry farm has not provided any protection measures to prevent the Run-off water. Manure shall be protected from runoff water and cover it to avoid dust and odors in storage pits. The dry manure dump shall be covered with permanent roof or with plastic / similar material to prevent air emissions and the precipitation falling on it.
- v. There is no separate storage area for the collection of litters in the poultry farm premises. Well-designed storage facilities should be provided to contain manure /litter.
- vi. No separate dust collector system was provided in the feed mill / godown. Dust collector system should be installed to control emissions from mixing and grinding section of the feed mill.

25. It is respectfully submitted that, considering the circumstances, the poultry farm, which has been operational since 2010, is exempted from the sitting criteria issued by the CPCB in August 2021 and January 2022, as these guidelines apply to only to proposed new poultry farms (i.e. poultry farms established after January 2022) and not to poultry farms that are already in existence.

*Sivala P*  
16/04/2025

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

26. It is respectfully submitted that, the poultry farm shall comply the above mentioned CPCB Guidelines and the issue of Consent to Operate to the poultry farm under Water & Air Acts shall be examined by the 6<sup>th</sup> Respondent DEE, TNPCB, Kumarapalayam, only after the poultry farm complies with the said CPCB Guidelines and based on the outcome of this Hon'ble NGT (SZ) Order.

Therefore, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

*Sueala P*  
16/04/2025  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

#### VERIFICATION

I, S. Malarvizhi, D/o. Thiru. Subburam working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.

*Sueala P*  
16/04/2025  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.



**TAMILNADU POLLUTION CONTROL BOARD**

**Proceedings No. F.NA/OS/DEE/TNPCB/KMP/SCN-W/2020 dated. 01.12.2020**

Sub: TNPC Board - Industries - M/s. Meiazhagan Poultry Farm, S/o.Perisamy, Servampatty, Chinnamanali, Thiruchengode Taluk, Namakkal District - Operating the unit without obtaining consent of the Board under the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 - Show Cause notice - Issued - Regarding.

Ref: Inspection of the unit by TNPC Board official on 26.11.2020

The Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 is in force in Tamil Nadu. Tamil Nadu Pollution Control Board enforces the above Act.

Subject to the provisions of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (hereinafter referred to as the Act), no person shall without the valid consent of the Board, shall establish or bring into use any new or altered outlet for the discharge of sewage or trade effluent into a stream or well or sewer or on land. Contravention of Section 25 is an offence under Section 44 of the Act punishable with imprisonment for a term not less than one year and six months but which may extend to six years and with fine.

Whereas during inspection of your unit M/s. Meiazhagan Poultry Farm, S/o.Perisamy, Servampatty, Chinnamanali, Thiruchengode Taluk, Namakkal District on 26.11.2020 The unit was under operation without obtaining consent of the Board. The unit has not provided the chain link fencing arrangement all around the poultry premises. The unit has not provided adequate green belt in the premises. The unit has not maintained the records for the disposal of poultry litters generated from the birds.

Thereby you are violating the provisions of Section 25 of the Act, which are offences punishable under Section 44 of the Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

Hence, you are directed to show cause within seven days from the date of receipt of this notice as to why penal action for offence under Section 44 of the Act should not be taken against you for contravening the provisions of Section 25 of the Act and also why directions should not be issued under Section 33A of the Act for closure of the unit stoppage of power supply etc.,

It is informed that non-receipt of reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

The receipt of this proceeding shall be acknowledged.

9/12/2020  
To

H.S. L. 8/12/2020  
District Environmental Engineer(I/c),  
Tamil Nadu Pollution Control Board,  
Kumarapalayam.

Mr. Meiazhagan,  
The Proprietor,  
M/s. Meiazhagan Poultry Farm,  
S/o.Perisamy,  
Servampatty, Chinnamanali,  
Thiruchengode Taluk, Namakkal District

Let us join hands to Beat Plastic Pollution!!!



## TAMILNADU POLLUTION CONTROL BOARD

Proceedings No.F. NAJOS/DEE/TNPCB/KMP/SCN-A/2020 dated: 01.12.2020

Sub: TNPC Board - Industries M/s. Meiazhagan Poultry Farm, S/o.Perisamy, Servampatty, Chinnamanali, Thiruchengode Taluk, Namakkal District - Operating the unit without obtaining consent of the Board under Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 - Show Cause Notice - Issued - Regarding.

Ref: Inspection of your unit by the TNPCB Official on 26.11.2020

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The Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 is in force in Tamil Nadu. Tamil Nadu Pollution Control Board enforces the above Act.

Subject to the provisions of Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (hereinafter referred to as the Act), no person shall establish the unit in the Air Pollution Control area without obtaining the consent of TNPC Board. Contravention of Section 21 is an offence under Section 37 of the Act punishable with imprisonment for a term not less than one year and six months but which may extend to six years and with fine.

Whereas during inspection of your unit M/s. Meiazhagan Poultry Farm, S/o.Perisamy, Servampatty, Chinnamanali, Thiruchengode Taluk, Namakkal District on 26.11.2020, The unit was under operation without obtaining consent of the Board. The unit has not provided the chain link fencing arrangement all around the poultry premises. The unit has not provided adequate green belt in the premises. The unit has not maintained the records for the disposal of poultry litters generated from the birds.

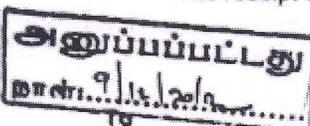
The Poultry farm is having more than one Lakhs Birds. The CPCB has issued direction to the poultry farms to obtain consent from the SPCB, the farms having more than one lakhs birds and yet to obtain consent of the Board.

Thereby you are violating the provisions of Section 21 of the Act, which are offences punishable under Section 37 of the Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

Hence, you are directed to show cause within 15 days from the date of receipt of this notice as to why penal action for offence under Section 37 of the Act should not be taken against you for contravening the provisions of Section 21 of the Act and also why directions should not be issued under Section 31A of the Act for closure of the unit stoppage of power supply etc.,

It is informed that non-receipt of reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

The receipt of this proceeding shall be acknowledged.



Mr. Melazhagan,  
The Proprietor,  
M/s. Melazhagan Poultry Farm,  
S/o.Perisamy,  
Servampatty, Chinnamanali,  
Thiruchengode Taluk, Namakkal District

H.C. P  
7/12/2020  
District Environmental Engineer(I/c),  
Tamil Nadu Pollution Control Board,  
Kumarapalayam.

P. S.  
01/12/2020

**Let us join hands to Beat Plastic Pollution!!!**

15

RPAD



Annexure - II

Annexure - II

Dated : 17.12.2020

From

P.Meiyazhagan  
Proprietor,  
Meiyazhagan Poultry Farm,  
S/o.Periyasamy,  
Kuttakadu,  
Servampatti,  
Chinnamanali Post,  
Tiruchengode Taluk  
Namakkal District - 637 410.

To

- 1) The Hon'ble Chairman,  
Central Pollution Control Board,  
Ministry of Environment & Forests,  
Government of India,  
Parivesh Bhavan,  
East Arjun Nagar,  
Delhi 110032.
- 2) The Hon'ble Chairman,  
Tamil Nadu Pollution Control Board,  
76, Mount Salai, Guindy,  
Chennai - 600 032.
- 3) District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
Kumarapalayam town  
Namakkal District.

Respected Sirs,

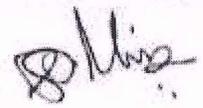
Sub: Seeking to exclude the Poultry Industry from Green Category Industries under the Water (Prevention & Control of Pollution) Act, 1974 and to defer the Notice dated 1.12.2020 issued by No.3, of your Under proceedings No. F.NA/OS/DEE/TNPCB/KMP/SCN-W/2020.

- Ref: 1)CPCB-F.No-B-29012/1/2012/ESS dt.04.06.2012  
2)CPCB-B-4032/PCI-SSI/Poultry/2015-20.10.2015

- 3)CPCB - Letter dt : 29.02.2016 - Final Document on Revised Classification of Industrial Sectors.
- 4)Tamil Nadu Pollution Control Board. B.P.No.06 dt: 02.08.2016
- 5)F.NA/OS/DEE/TNPCB/KMP/SCN-W/2020, 1.12.2020.

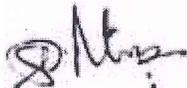
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- 1) My farm is a proprietorship farm which is owned by me.
- 2) My farm is located in Periyamanali Village of Tiruchengode Taluk, in S.No.197/1A1, with an extent of Hec.0.43.00, in S.No.198/1A2, with an extent of Hec.0.46.00, in S.No.199/1A, with an extent of Hec.1.52.00, in S.No.199/1B, with an extent of Hec.0.2.50, in S.No.199/2B, with an extent of Hec.0.1.00, in S.No.321/1A2, with an extent of Hec.0.3.00, and in Chinnamanali Village of Tiruchengode Taluk, in S.No.123/1, with an extent of Hec.3.39.50, established in the year 2005. The present strength of our farm layer Birds are 1,20,000.
- 3) I wish to place it on record that, Tiruchengode Taluk, a part of the Namakkal District, was mainly dependent on Agriculture. In 1967, one farmer goaded by a Veterinarian started a small poultry farm. As the water needed is less compared to that of the crop, he was able to successfully raise the birds. Seeing this other farmers started poultry farming as a part of agricultural activities for additional income. Since, the veterinarian was supporting them from the beginning, they started adopting scientific methods like construction of sheds in the east west orientation, with good cross ventilation, providing wholesome feed scientifically formulated by the veterinarian, adopting essential vaccination and biosecurity methods to prevent diseases. With the continuous advent of new technology the farmers shifted to cage rearing with automatic feeding and drinking facilities. The starting of the Veterinary College in Namakkal in 1984 became a boon for the farmers. With the scientific backing of the experts in Namakkal Veterinary



College, the industry is achieving a phenomenal growth, whilst being the number one District in India in terms of the poultry population. Even though, disease outbreaks are reported in other parts of the country, so far no such outbreak has been observed in Namakkal District which is mainly due to the scientific methods adopted by the farmers of Namakkal.

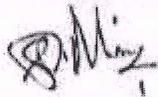
- 4) While so, we have received a letter from the No.3 of you on 1.12.2020 under Lr. No: F.NA/OS/DEE/TNPCB/KMP/SCN-W/2020, dated 1.12.2020 stating that as per the Environmental Guidelines for the poultry farms issued by the CPCB, the poultry farms which are handling One Lakh or more birds need to approach State Pollution Control Board to obtain necessary consent under Water (Prevention and Control of Pollution Act) 1974. To our utter shock, for the very first time, we came to know that poultry industry has been brought under the list of Green category of industries on 04.06.2012, under F.No.B-29012/1/2012/ESS, in serial No. 68, by insisting poultry industry to obtain necessary consent under water (Prevention and Control of Pollution) Act 1974. At this juncture we would like to point out that in the categorization process; neither CPCB nor TNPCB has invited suggestions or objections from the Stake Holders/Industrial Associations. There is no transparent system adopted by the CPCB, as to how pollution Index score has been arrived at for the poultry industries. Our poultry farm was never been inspected by the 'working group' constituted by CPCB, prior to 26.11.2020 who are exclusively appointed to prepare the document on revised classification of Industrial sectors based upon assessment of pollution index score. No opportunity of hearing was also given to me. We are clueless, as to what are all the factors which were taken into account by the working group in the poultry industry for assessing pollution index score. No details are given as to what prompted the authorities to categorize on farmers amenable to the



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provisions of the pollution laws. We have not been properly instructed the purpose of our farm visit on 26.11.2020 by the officials. The reasons stated in No.3 of your notice dated 1.12.2020 that our farm premises has not been guarded by chain link fencing, Green Belt are false. The other allegation that we did not maintain records for the disposal of poultry litters are also false. In facts these records were never perused by the officials. We have erected chain link fencing and Green Belt for our premises. We are also maintaining Log Book regarding periodical disposal of Poultry litters. Further, we understand that CPCB on 20.10.2015, has framed approved guidelines for poultry farms. The majority clauses incorporated in the guidelines have been strictly followed by the poultry farmers from time immemorial in the State of Tamil Nadu, few clauses are either irrelevant or not applicable to poultry farms.

5) We came to understand that, on 29.02.2016 CPCB has published final document on revised classification of industrial sectors. In the revised classification, poultry industry has been shown in serial 33 in Table G-4, final list of Green category of industrial sectors. In the said Table G-4, in remarks column it has been stated there is an emission of obnoxious odour containing H<sub>2</sub>S (Hydrogen Sulphide) CH<sub>4</sub> (Methane) etc., and fugitive postmortem emissions. We place our grievance once again that while preparing revised classification of industrial sectors on 29.2.2016 neither CPCB nor its working group, visited our poultry farms, to evaluate pollution index score. No public hearing was conducted as mandated and the Environmental safety measures installed in the poultry industries have not been considered. We understand that the working group has assessed the alleged pollution index score without physical inspection of poultry farms located in Tamil Nadu. It is pertinent to mention that poultry farms will not emit either hydrogen sulphide or methane as mentioned in the remarks. Disposal of dead birds pit is kept airtight in such a manner so as to



prevent oxygen from entering into the pit. Therefore, there will not be any fugitive Post mortem emission from the pit, as sought to be projected.

6) We like to rely upon CPCB letter dt: 19.08.2015 under No-B-29012/ESS/CPA/2015-2016, which has been sent to TNPCB wherein it has been stated that draft document on revised concept of categorization of industrial sectors to all SPCBs, PCCS and concerned ministries for their comments and requested to provide their comments by 04.09.2015. But TNPCB, has not brought the said letter to the knowledge of our members at any point of time. We had not been granted any opportunity to place our suggestions/grievance before finalizing final document on revised classification of industrial sectors, despite we being the stake holders, which appears to have been finalized on 29.02.2016.

7) We respectfully submit that Rule 14 of Environment (Protection) Rules 1986, deals with submission of environmental statement for the financial year ending on 31<sup>st</sup> March in form V, whoever carrying on an industry, operating or process requiring consent under Water or Air Act or Environmental Protection Act. In the said Rule the name of list of industries, who are bound to file environmental statement are shown in schedule-I, in the said schedule-I, the name of the "Poultry Industry" does not find place. Schedule-VI of the said rule deals with general standards for discharge of environmental pollutants. It is submitted that it does not deal with emission of hydrogen sulphide and methane or fugitive postmortem emissions from poultry industry. Therefore, when the name of poultry industry does not find place in the list shown in schedule-I of Rule 14 and when the hydrogen sulphide and methane does not find place in the list shown in schedule - VI of Rule 14, we the poultry farmers cannot be insisted to submit environmental statement under the Environmental (Protection) Act 1986, without any legal basis. Further, as we will not come within the preview of

S. M. M.

Rule 3, in respect of the standards for emission, we cannot be brought under the environmental categories. When that be so, poultry industry cannot be brought under the Central Pollution Control Board. The operation of CPCB is governed by the Environment (Protection) Act 1986. CPCB can enforce its jurisdiction only by invoking Rule 14 of the said Act. When Rule 14 is not applicable to the poultry industry, our industry cannot be categorized under Green category. Hence when we do not come under the purview of the Act, the authorities will have no jurisdiction to issue any communication categorizing poultry farms under Green Category. Hence, the guidelines dated 20.10.2015 vide CPCB-B-4032/PCI-SSI/Poultry, travels beyond the scope of the provisions of the Act and cannot be acted upon and infact liable to be withdrawn.

- 8) We learnt that by adopting the revised classification of industrial sector published by CPCB on 29.02.2016, TNPCB has issued board proceeding no 06, on 02.08.2016, has categorized poultry industry under Green category industry in serial no. 33 and type code no: 3033, without inspecting our poultry farms for the purpose of evaluating pollution index score. No public hearing has been called for by TNPCB, for including the poultry industry in Green category. This is a fundamental flaw, which vitiates all the consequent proceedings / actions.
- 9) We learnt that as per CPCB Guidelines circulated vide letter No: B-4032/PCI-SSI/Poultry/2015 dated 20.10.2015, poultry farms less than one lakh birds need not obtain "consent to operate" whereas poultry farms which are handling one lakh or more birds at a given time in single location need to approach state pollution control board to obtain necessary consent to operate under the Water Act, 1974. The above guideline is issued without jurisdiction and not on intelligible differentia. When the name of the poultry industry has not been shown in Schedule-I of Rule 14 of The Environment

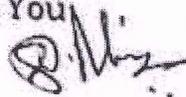
R. M. S.

7-21

(Protection) Rules-1956, CPCB has no jurisdiction to frame any guideline for the poultry industry and we cannot be compelled to obtain consent order under Water Act 1974, without any legal basis. While so, TNPCB is repeatedly insisting us to obtain consent order without jurisdiction to pass such order.

Therefore, I humbly request CPCB to expunge and / or exclude the 'poultry industry' (though not an industry in the strict sense) from Table G-4, in serial no. 33 in revised classification of industrial sectors published by CPCB on 29.02.2016 and to withdraw the guidelines on poultry farm issued by CPCB vide letter no. CPCB-B-4032/PCI-SSI/Poultry/2015 dated 20.10.2015 and we further request TNPCB, to withdraw the name of the 'poultry industry' shown in S.No. 33 and Type Code No. 3033 in Green category industries in Board Proceedings no 06, dt: 02.08.2016 and consequent B.P. No.66 Dt. 30.11.2017, B.P. No. 26, Dt. 30.07.2018 and I further request to defer the proceedings initiated by No.3 of your under F.NA/OS/DEE/TNPCB/KMP/SCN-W/2020 dated 1.12.2020 as I am not entitled to obtain consent order from the Board.

Thanking You



P.Meiyazhagan  
Proprietor  
Meiyazhagan Poultry Farm



Translated Copy: Annexure III

## TAMIL NADU POLLUTION CONTROL BOARD

## From

Thiru. M. Selvakumar, M.Tech.,  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
298/A, Salem Main Road,  
Thiruvalluvar Nagar, Kumarapalayam,  
Namakkal District – 638 183.

## To

Thiru.P.Ponnusamy,  
S/o. Palaniappa Gounder,  
Servampatti,  
Chinnamanali Post,  
Tiruchengode Taluk,  
Namakkal District.

Ltr. F.No: 04/ Complaint/DEE/TNPCB/KMP/2021, dated. 12.10.2021

Sir,

Sub: O/o. DEE, TNPC Board, Kumarapalayam- Complaint against the M/s. Meiyazhagan Poultry Farm, Servampatti, Chinnamanali Village, Elachipalayam Block, Thiruchengode Taluk, Namakkal District regarding the damage to the livestock and agricultural land- Action taken report – Intimation –reg.

Ref: Complaint received in this office through CM Cell dated 05.10.2021.

\*\*\*\*\*

Based on the complaint, the unit of M/s. Meiyazhagan Poultry Farm, Servampatti, Chinnamanali Village, Elachipalayam Block, Thiruchengode Taluk, Namakkal District was inspected 07.10.2021 by the TNPCB officials. During inspection it was observed that the poultry farm was found to be in operation. Also noticed that there is a poultry shed located in the western side (layer) and a another shed in eastern side were established 15 years and 4 years ago respectively. It was reported by the authority that the periphery of the poultry farm was fenced with wire net and being operated.

In continuous of above, two sheds are located adjacent to the petitioner land (Thiru. P. Ponnusamy). The petitioner was informed that they have been developing whip trees in the western side and Nilgiri trees in the eastern side of the petitioner land for the past 4 years to prevent the dispersion feathers from the poultry farm.

In this regard, a show cause notice was issued to the poultry farm vide this office letter dated: 02.12.2020 for the operation of the unit without obtaining prior consent of the TNPC Board.

District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Kumarapalayam.

Translated Copy: Annexure III



## TAMIL NADU POLLUTION CONTROL BOARD

From

Thiru. M. Selvakumar, M.Tech.,  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
298/A, Salem Main Road,  
Thiruvalluvar Nagar, Kumarapalayam,  
Namakkal District – 638 183.

To

M/s. Meiyazhagan Poultry farm,  
Servampatti,  
Elachipalayam Block,  
Chinnamanali Village (Post),  
Thiruchengode Taluk,  
Namakkal District - 637410

**Ltr. F.No: 04/Complaint/DEE/TNPCB/KMP/2021, dated. 12.10.2021**

Sir,

Sub: O/o. DEE, TNPC Board, Kumarapalayam-Complaint against M/s. Meiyazhagan Poultry farm, Servampatti, Chinnamanali Village, Elachipalayam Block, Thiruchengode Taluk, Namakkal District regarding the damage to the livestock and agricultural land – Action taken report – Intimation- reg.

Ref: Thiru. Ponnusamy complaint received in this office through CM Cell dated 05.10.2021.

\*\*\*\*\*

Based on the complaint, the unit of M/s. Meiyazhagan Poultry Farm, Servampatti, Chinnamanali Village, Elachipalayam Block, Thiruchengode Taluk, Namakkal District was inspected 07.10.2021 by the TNPCB officials. During inspection it was observed that the poultry farm was found to be in operation. Also noticed that there is a poultry shed located in the western side (layer) and a another shed in eastern side were established 15 years and 4 years ago respectively. The periphery of the poultry farm was fenced with wire net and being operated.

In continuous of above, two sheds are located adjacent to the petitioner land (Thiru. P. Ponnusamy). The petitioner was informed that they have been developing whip trees in the western side and Nilgiri trees in the eastern side of the petitioner land for the past 4 years to prevent the dispersion feathers from the poultry farm.

Therefore, as the petitioner has asked for the construction of a compound wall to prevent the dispersion feathers and litters from the poultry farm. Hence it is instructed to construct a compound wall around the poultry farm and shall operate without any disturbance to the nearby public.

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Also the unit has been instructed to comply the Environmental guidelines issued by the CPCB's for the poultry farm, August 2021 and shall obtain Consent of the TNPCB in case of failure, appropriate action will be initiated.

District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Kumarapalayam.



Translated Copy: Annexure IV

TAMIL NADU POLLUTION CONTROL BOARD

From

Thiru. M. Selvakumar, M.Tech.,  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
298/A, Salem Main Road,  
Thiruvalluvar Nagar, Kumarapalayam,  
Namakkal District – 638 183.

To

M/s. Meiyazhagan Poultry farm,  
Servampatti,  
Elachipalayam Block,  
Chinnamanali Village (Post),  
Thiruchengode Taluk,  
Namakkal District - 637410

Ltr. F.No: 411/ Complaint/DEE/TNPCB/KMP/2022, dated. 11.04.2022

Sir,

Sub: O/o. DEE, TNPC Board, Kumarapalayam-Complaint against the M/s. Meiyazhagan Poultry farm, Servampatti, Chinnamanali Village, Thiruchengode Taluk, Namakkal District regarding public nuisance to the nearby- Action taken report – Intimation- reg.

Ref: Thiru.P.Ponnusamy petition dated 07.03.2022 was received in this office 14.03.2022.

\*\*\*\*\*

Based on the complaint, the poultry farm Located in Chinnamanali Village, Servampatti post, Thiruchengode Taluk, Namakkal District was inspected by TNPCB officials in 23.03.2022. During the inspection, the unit was found under operation. Therefore, it was instructed to comply with the Environmental guidelines issued by the CPCB for poultry farm, during January 2022 and shall obtain Consent of the TNPCB . In case of default, appropriate action will be taken against the unit under the Water (Prevention and Control of Pollution ) Act, 1974 as amended and Air ( Prevention and Control of Pollution ) Act,1981 as amended in this regard.

District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Kumarapalayam.

Translated Copy: Annexure IV



**TAMIL NADU POLLUTION CONTROL BOARD**

**From**

Thiru. L. Mohan, M.E.,  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
298/A, Salem Main Road,  
Thiruvalluvar Nagar, Kumarapalayam,  
Namakkal District – 638 183.

**To**

Thiru. P.Ponnusamy,  
S/o. Palaniappa Gounder,  
Servampatti,  
Chinnamanali Post,  
Tiruchengode Taluk,  
Namakkal District-637410

**Ltr. F.No: 411/ Complaint/DEE/TNPCB/KMP/2022, dated. 11.04.2022**

Sir,

**Sub:** O/o. DEE, TNPC Board, Kumarapalayam-Complaint against the M/s. Meiyazhagan Poultry farm, Servampatti, Chinnamanali Village, Thiruchengode Taluk, Namakkal District regarding public nuisance to the nearby- Action taken report – Intimation- reg.

**Ref:** Complaint dated 07.03.2022 was received in this office 14.03.2022

\*\*\*\*\*

Based on the complaint, M/s. Meiyazhagan Poultry farm Located in Chinnamanali Village, Servampatti post, Thiruchengode Taluk, Namakkal District was inspected by TNPCB officials in 23.03.2022. During the inspection, the unit was found under operation. Therefore, it was instructed to comply with the Environmental guidelines issued by the CPCB for poultry farm, during January 2022 and shall obtain Consent of the TNPCB .

District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Kumarapalayam.

Translated Copy: Annexure V



**TAMIL NADU POLLUTION CONTROL BOARD**

**From**

Thiru. M. Selvakumar, M.Tech.,  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
298/A, Salem Main Road,  
Thiruvalluvar Nagar, Kumarapalayam,  
Namakkal District – 638 183.

**To**

M/s. Meiyazhagan Poultry farm,  
Servampatti,  
Elachipalayam Block,  
Chinnamanali Village (Post),  
Thiruchengode Taluk,  
Namakkal District - 637410

**Ltr. F.No: 1093/Complaint/DEE/TNPCB/KMP/2022, dated. 26.07.2022**

Sir,

**Sub:** O/o. DEE, TNPC Board, Kumarapalayam-Complaint against the M/s. Meiyazhagan Poultry farm Servampatti, Chinnamanali Village, Thiruchengode Taluk, Namakkal District regarding Environmental damage caused by the farm-Action taken report- Intimation –reg.

**Ref:** Thiru. P. Ponnusamy Complaint No.4015923 received in this office through CM Cell on 06.07.2022.

\*\*\*\*\*

Based on the Complaint received by the above petitioner, the poultry farm Located in Chinnamanali Village, Servampatti post, Thiruchengode Taluk, Namakkal District was inspected by TNPCB officials in 18.07.2022. During the inspection, the unit was found under operation . Also it was advised to construct the compound wall around the poultry farm and shall comply the Environmental guidelines issued by the CPCB in January 2022 and also advised to obtain consent of the TNPCB. In case of failure, appropriate action will be taken against the unit under the Water (Prevention and Control of Pollution ) Act, 1974 as amended and Air ( Prevention and Control of Pollution ) Act,1981 as amended.

District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Kumarapalayam.



**TAMIL NADU POLLUTION CONTROL BOARD**

**From**

Thiru. L. Mohan, M.E.,  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
298/A, Salem Main Road,  
Thiruvalluvar Nagar, Kumarapalayam,  
Namakkal District – 638 183.

**To**

Thiru. P.Ponnusamy,  
S/o. Palaniappa Gounder,  
3/198, Servampatti,  
Chinnamanali Post,  
Tiruchengode Taluk,  
Namakkal District.637410

**Ltr. F.No: 1093/ Complaint/DEE/TNPCB/KMP/2022, dated. 26.07.2022**

Sir,

**Sub:** O/o. DEE, TNPC Board, Kumarapalayam- Complaint against the M/  
Meiyazhagan Poultry farm Servampatti, Chinnamanali Village, Thiruchengode  
Taluk, Namakkal District regarding Environmental damage caused by the farm  
–Action taken report –Intimation - reg.

**Ref:** Petition No.4015923 received in this office through CM Cell on 06.07.2022.

\*\*\*\*\*

Based on the above complaint, the unit of M/s. Meiyazhagan Poultry farm Located in Chinnamanali Village, Chervampatti post, Thiruchengode Taluk, Namakkal District was inspected by TNPCB officials on 18.07.2022. During the inspection, the unit was found under operation. Also the unit has been advised to construct a compound wall around the poultry farm to prevent the nuisance nearby and shall obtain Consent of the TNPC Board.

District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Kumarapalayam.

DEE TNPCB

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Annual - VI



**TAMIL NADU POLLUTION CONTROL BOARD**

Proceeding No.: TNPCB / T1 / F.029015 / KMP / Direction - Air / 2023 / NAMAKKAL / 2023

**Sub.:** TNPCB – Industries – M/s. Meiyazhagan Poultry Farm, SF. No. 123/1, Kuttakaadu, Servampatti, Chinnamanalai Village, Thiruchengode Taluk, Namakkal District – Directions under Section 31A of Air (Prevention and Control of Pollution) Act, 1981 as amended – Orders issued – Regarding

- Ref.:**
1. DEE's Proceeding No. F.NA / OS / DEE / TNPCB / KMP / SCN-A / 2020, dated 01.12.2020
  2. DEE's Letter No. F.04 / Complaint / DEE / TNPCB / KMP / 2021, dated 12.10.2021
  3. DEE's Letter No. DEE / TNPCB / KMP / 2023, dated: 30.03.2023
  4. DEE's Letter No. DEE / TNPCB / KMP / 2023, dated: 15.09.2023

Whereas, the unit M/s. Meiyazhagan Poultry Farm, SF. No. 123/1, Kuttakaadu, Servampatti, Chinnamanalai Village, Thiruchengode Taluk, Namakkal District was inspected by the officials of the O/o. the DEE, Kumarapalayam on 26.11.2020 and vide reference 1<sup>st</sup> cited show cause notice was issued to the unit for operating the unit without obtaining consent of the Board and for the other reasons stated therein.

Whereas, repeated complaint petitions were received against the unit. Based on the same, the poultry farm unit was inspected on 07.10.2021 and vide reference 2<sup>nd</sup> cited the unit was instructed to obtain consent of the Board for operating the unit after complying with the CPCB's Guidelines for Poultry Farm.

Whereas, vide Application No. 40703920, dated 23.10.2021 the unit applied for CTO-Direct of the Board and the same was returned to the unit on 27.10.2021, for the reason, "The unit shall comply with the CPCB's Guidelines for Poultry Farm". Further, the unit resubmitted the application on 28.04.2022 and the same was returned again to the unit on 01.06.2022 for the same reason, "The unit shall comply with the CPCB's Guidelines for Poultry Farm, January 2022".

Whereas, repeated complaint petitions were again received against the unit. In this regard the unit was inspected on 27.01.2023 & 10.02.2023 and the following were observed;

1. The unit was under operation handling 1,50,000 birds for egg production, without obtaining consent of the Board,
2. The unit is yet to comply the CPCB's Guidelines for Poultry Farm, January 2022.
3. The unit is located within 50 m from the public houses, at 79.3 m from the state highway SH 857 and at 2 m from the complainant open well.
4. The unit authority informed that the unit is in existence since November 2002.
5. No base with stone base slabs or concrete or impermeable compacted clay is constructed for littering of poultry waste.
6. No records were shown by the unit for the disposal of the poultry litter generated from the farm.

Whereas, vide reference 4<sup>th</sup> cited the DEE reported that the unit was inspected on 14.09.2023 and observed that the unit was in operation handling 1,25,000 layered birds without obtaining consent of the Board and without complying with certain guidelines issued by the CPCB for the Poultry Farms in January 2022. Also the DEE furnished 3 numbers of TANGEDO service details, dated 27.08.2010, 09.06.2011 and 29.12.2015 as a proof of existence of the poultry farm.

Whereas, vide reference 3<sup>rd</sup> & 4<sup>th</sup> the DEE, TNPCB, Kumarapalayam recommended to issue direction under Section 31A of Air (Prevention and Control of Pollution) Act, 1981 as amended, to the unit to comply with certain condition.

In the light of the said facts it is decided to issue directions under Section 31A of Air (Prevention and Control of Pollution) Act, 1981 as amended to the said unit to comply with certain condition.

Therefore, in exercise of the powers conferred under Section 31A of Air (Prevention and Control of Pollution) Act, 1981 as amended, the poultry farm unit M/s. Meiyazhagan Poultry Farm, SF. No. 123/1, Kuttakaadu, Servampatti, Chinnamanalai Village, Thiruchengode Taluk, Namakkal District is hereby directed to comply with the following condition within two month's time;

"The unit shall comply with all the guidelines stipulated the CPCB's Environmental Guidelines for Poultry Farm, January 2022 and shall apply and obtain CTO-Direct of the TNPCB under the Air Act, 1981 as amended"

Failure to comply with the above said direction, will lead to issue of further directions for closure and disconnection of power supply to your unit under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

The receipt of this proceeding shall be acknowledged.

To:  
The Proprietor,  
M/s. Meiyazhagan Poultry Farm,  
SF. No. 123/1, Kuttakaadu, Servampatti,  
Chinnamanalai Village, Thiruchengode Taluk,  
Namakkal District

Copy to:

1. The District Collector,  
Namakkal District
2. The Joint Chief Environmental Engineer (M),  
Tamil Nadu Pollution Control Board,  
Salem Zone
3. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Kumarapalayam
4. File Copy

*S. G. Kathiravan PS*  
For Chairperson  
27/9/23



3/



## TAMIL NADU POLLUTION CONTROL BOARD



**Proceeding No.: TNPCB/T1/ F.029015/ KMP / Direction / Water / 2023, dt:27.09.2023**

**Sub.:** TNPCB – Industries – M/s. Meiyazhagan Poultry Farm, SF. No. 123/1, Kuttakaadu, Servampatti, Chinnamanalai Village, Thiruchengode Taluk, Namakkal District – Directions under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended – Orders issued – Regarding.

- Ref.:**
1. DEE's Proceeding No. F.NA / OS / DEE / TNPCB / KMP / SCN-W / 2020, dated 01.12.2020
  2. DEE's Letter No. F.04 / Complaint / DEE / TNPCB / KMP / 2021, dated 12.10.2021
  3. DEE's Letter No. DEE / TNPCB / KMP / 2023, dated: 30.03.2023
  4. DEE's Letter No. DEE / TNPCB / KMP / 2023, dated: 15.09.2023

\*\*\*\*\*

Whereas, the unit M/s. Meiyazhagan Poultry Farm, SF. No. 123/1, Kuttakaadu, Servampatti, Chinnamanalai Village, Thiruchengode Taluk, Namakkal District was inspected by the officials of the O/o. the DEE, TNPCB, Kumarapalayam on 26.11.2020 and vide reference 1<sup>st</sup> cited show cause notice was issued to the unit for operating the unit without obtaining consent of the Board and for the other reasons stated therein.

Whereas, repeated complaint petitions were received against the unit. Based on the same, the poultry farm unit was inspected on 07.10.2021 and vide reference 2<sup>nd</sup> cited the unit was instructed to obtain consent of the Board for operating the unit after complying with the CPCB's Guidelines for Poultry Farm.

Whereas, vide Application No. 40703920, dated 23.10.2021 the unit applied for CTO-Direct of the Board and the same was returned to the unit on 27.10.2021, for the reason, "The unit shall comply with the CPCB's Guidelines for Poultry Farm". Further, the unit resubmitted the application on 28.04.2022 and the same was returned again to the unit on 01.06.2022 for the same reason, "The unit shall comply with the CPCB's Guidelines for Poultry Farm, January 2022".

Whereas, repeated complaint petitions were again received against the unit. In this regard the unit was inspected on 27.01.2023 & 10.02.2023 and the following were observed;

1. The unit was under operation handling 1,50,000 birds for egg production, without obtaining consent of the Board,
2. The unit is yet to comply the CPCB's Guidelines for Poultry Farm, January 2022.
3. The unit is located within 50 m from the public houses, at 79.3 m from the state highway SH 857 and at 2 m from the complainant open well.
4. The unit authority informed that the poultry farm is in existence since November 2002.
5. No base with stone base slabs or concrete or impermeable compacted clay is constructed for littering of poultry waste.
6. No records were shown by the unit for the disposal of the poultry litter generated from the farm.

Whereas, vide reference 4<sup>th</sup> cited the DEE reported that the unit was inspected on 14.09.2023 and observed that the unit was in operation handling 1,25,000 layered birds without obtaining consent of the Board and without complying with certain guidelines issued by the CPCB for the Poultry Farms in January 2022. Also the DEE furnished 3 numbers of TANGEDO service details, dated 27.08.2010, 09.06.2011 and 29.12.2015 as a proof of existence of the poultry farm.

Whereas, vide reference 3<sup>rd</sup> & 4<sup>th</sup> the DEE, TNPCB, Kumarapalayam recommended to issue direction under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended, to the unit to comply with certain condition.

In the light of the said facts it is decided to issue directions under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended to the said unit to comply with certain condition.

Therefore, in exercise of the powers conferred under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended, the poultry farm unit M/s. Meiyazhagan Poultry Farm, SF. No. 123/1, Kuttakaadu, Servampatti, Chinnamanalai Village, Thiruchengode Taluk, Namakkal District is hereby directed to comply with the following condition within two month's time;

"The unit shall comply with all the guidelines stipulated in the CPCB's Environmental Guidelines for Poultry Farm, January 2022 and shall apply and obtain CTO-Direct of the TNPCB under the Water Act, 1974 as amended"

Failure to comply with the above said direction, will lead to issue of further directions for closure and disconnection of power supply to your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended.

The receipt of this proceeding shall be acknowledged.

*SC Pathak JS*  
27.09.23  
For Chairperson

*SC*  
29/09/2023

To:  
The Proprietor,  
M/s. Meiyazhagan Poultry Farm,  
SF. No. 123/1, Kuttakaadu, Servampatti,  
Chinnamanalai Village, Thiruchengode Taluk,  
Namakkal District

**Copy to:**

1. The District Collector,  
Namakkal District
2. The Joint Chief Environmental Engineer (M),  
Tamil Nadu Pollution Control Board,  
Salem Zone
3. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Kumarapalayam
4. File Copy



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Annex - VI

**TAMIL NADU POLLUTION CONTROL BOARD**

From

Er. K. Manivannan M.E.,  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
298/A, Salem Main Road,  
Thiruvalluvar Nagar, Kumarapalayam,  
Namakkal District - 638 183.

To

Tmt. Muthammal,  
W/o. P. Ponnusamy,  
D.No. 3/198, Servampatti,  
Chinnamanali Post,  
Tiruchengode Taluk,  
Namakkal District.

Ltr. F.No: 04/DEE/TNPCB/KMP/Complaint/2024, dated. 25.04.2024

Sir,

- Sub: O/o. DEE, TNPC Board, Kumarapalayam - Complaint received against M/s. Meiyazhagan Poultry farm in Chinnamanali Village, Thiruchengode Taluk, Namakkal District - reply -reg.
- Ref: 1. Your petition date. 14.03.2024, received in this office through tapal on 15.03.2024
2. Your Online Grievance Petition Redressal System (OLGPRS) ID No. 098623555, dated.14.03.2024, received in this office on 21.03.2024
3. Email received from TNPCB, Chennai to this office on 28.03.2024, 04.04.2024
4. Your petition received from the Regional Directorate, CPCB, Chennai to this office on 08.04.2024
5. Your Petition in IIPGMS No. 7939818, dated.14.03.2024, received in this office on 08.04.2024

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With reference to the above, the details and the action taken on the unit of M/s. Meiyazhagan Poultry farm located at Chinnamanali Village, Thiruchengode Taluk, Namakkal District is given as follows,

This is an existing poultry farm established before the issuance of Environmental Guidelines for Poultry Farms by CPCB in January 2022. Hence, the siting criteria mentioned in the Guidelines is not applicable to this Poultry farms. However, the poultry farm has to fulfill the other norms mentioned in the Guidelines.

Based on the complaint received from Tmt. Muthammal against the above said poultry farm, a show cause notice dated. 01.12.2020 was already issued to the unit for operating the unit without obtaining consent of the Board. Then, the unit has applied for the consent of the Board on 23.10.2021 through OCMMS portal and remitted required consent fees along with the application. The application was scrutinized and returned to the unit on 27.10.2021 for not fulfilling the Environmental Guidelines for Poultry Farms issued by CPCB in January 2022. Further, the unit resubmitted the

  
25.04.2024

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application again on 28.10.2022 without rectifying the defects mentioned in the earlier scrutiny. Hence, the application was again returned to the unit to resubmit the application after complying the Environmental Guidelines for Poultry Farms issued by CPCB in January 2022.

Whereas, repeated complaint petitions were against the unit, the unit was inspected on 27.01.2023 & 10.02.2023 by TNPCB officials and recommended to issue direction section 33A of Water (Prevention and Control of Pollution) Act 1974 as amended and under section 31A of Air (Prevention and Control of Pollution) Act 1981 as amended and direction dated. 27.09.2023 was issued to the unit by the Board to comply with the following condition within two month's time.

*"The unit shall comply with all the guidelines stipulated in the CPCB's Environmental Guidelines for Poultry farm, January 2022 and shall apply and obtain CTO – Direct of the TNPCB under the Water Act, 1974 as amended and Air Act, 1981 as amended "*

In this regard, M/s. Meiyazhagan Poultry farm has submitted a letter dated. 02.11.2023 to the board stating that it has completed all the works mentioned in the Guidelines and requested for retrieval of application. The poultry farm was inspected on 01.12.2023 and it was noticed that the poultry farms has not yet completed the laying of impervious layer in the litter dropping area, compost yard and tyre dip arrangement. The poultry was instructed to rectify the above short falls. The Poultry farm was again inspected on 08.04.2024 and it was observed that the unit has fulfilled the CPCB guidelines except the construction of compost yard and tyre dip arrangement and the unit was instructed to complete the above shortfalls immediately.

Also the unit has been instructed to get the guidance from the Animal Husbandry Department as per the clause 8 of Environmental Guidelines for Poultry farms issued by CPCB in January 2022. However, the above said unit is continuously monitored by the TNPCB Board.

*K. V. S. / 25/4/24*  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Kumarapalayam.  
*25/4/24*

Copy submitted to The Member Secretary, Tamil Nadu Pollution Control Board, Chennai for kind information please.

Translated Copy: Annexure VIII



## TAMIL NADU POLLUTION CONTROL BOARD

## From

Thiru. G. Senthil kumar , M.E.,  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
298/A, Salem Main Road,  
Thiruvalluvar Nagar, Kumarapalayam,  
Namakkal District – 638 183.

## To

Tmt.P.Muthammal,  
W/o. Ponnusamy,  
3/198, Servampatti,  
Chinnamanali Post,  
Tiruchengode Taluk,  
Namakkal District.

**Ltr. F.No: 04/ Complaint/DEE/TNPCB/KMP/2024, dated. 27.12.2024**

Sir,

Sub: O/o. DEE, TNPC Board, Kumarapalayam- Complaint against the M/s. Meiyazhagan Poultry Farm, S.F.No.123/1, Servampatti, Chinnamanali Village, Elachipalayam Block, Thiruchengode Taluk, Namakkal District - Action taken report – Intimation – reg.

- Ref: 1. Complaint dated. 31.08.2024 received in this office 02.09.2024.
2. Complaint dated 31.08.2024, received in this office 09.09.2024 through Collector Camp Office.
3. Complaint dated 31.08.2024, received in this office 12.09.2024 through Central Pollution Control Board, Chennai office letter F.No.Tech/03/PC/TN/RDC/2024-5/523, dated 09.09.2024.
4. OLGPRS Complaint No. 095965615, dated 13.09.2024 received in this office 13.09.2024.
5. Complaint dated 31.08.2024, received in this office 17.10.2024 through TNPCB Head office, Chennai.

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With reference to the above, the details and the action taken on the unit of M/s. Meiyazhagan Poultry Farm, S.F. No. 123/1, Servampatti, Chinnamanali Village, Elachipalayam Block, Thiruchengode Taluk, Namakkal District is given as follows,

Based on the complaints, the unit of M/s. Meiyazhagan Poultry Farm, S.F. No. 123/1, Servampatti, Chinnamanali Village, Elachipalayam Block, Thiruchengode Taluk, Namakkal District was inspected 17.12.2024 by the TNPCB officials. During inspection it was observed that the poultry farm was found under operation. It was also noted that poultry litter/manure was being stored in an open area.

Based on the above observations, the following instructions were given to the poultry farm.

1. The unit was instructed to control of flies with help/guidance from the Animal Husbandry Department and to spray the appropriate medicines at regular intervals.
2. It was advised to control the odour and fly nuisance using environmentally friendly insecticide.
3. A green net shall be provided all around the periphery of the poultry sheds.
4. Dead birds must be disposed through scientifically with designed mortality pit.
5. Poultry litter/manure should be disposed of at regular intervals in an environmentally safe manner.
6. The premises shall be maintained in a hygienic condition.
7. The unit was advised to construct a compound wall around the premises.

Under the above circumstance, the unit has been instructed to comply the Environmental guidelines issued by the CPCB's for the poultry farm during August 2021 and January 2022 vide this office letter dated: 27.12.2024

Also, the court case has been filed against this poultry farm before Hon'ble National Green Tribunal (South Zone), Chennai (O.A.288/2024 ) is pending and appropriate action will be taken against the poultry farm as per the final outcome of the said case.

District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Kumarapalayam.



Translated Copy: Annexure VIII

**TAMIL NADU POLLUTION CONTROL BOARD**

**From**

Thiru. G. Senthil kumar , M.E.,  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
298/A, Salem Main Road,  
Thiruvalluvar Nagar, Kumarapalayam,  
Namakkal District – 638 183.

**To**

M/s. Meiyazhagan Poultry farm,  
S.F.No.123/1,  
Kuttakadu, Servampatti,  
Elachipalayam Block,  
Chinnamanali Village (Post),  
Thiruchengode Taluk,  
Namakkal District

**Ltr. F.No: 04/Complaint/DEE/TNPCB/KMP/2024, dated. 27.12.2024**

Sir,

- Sub:** O/o. DEE, TNPC Board, Kumarapalayam-Complaint against the M/s. Meiyazhagan Poultry farm, S.F.No.123/1,Servampatti, Chinnamanali Village, Elachipalaym Block, Thiruchengode Taluk, Namakkal District – Action taken report – Intimation- reg.
- Ref:** 1 Tmt. Ponnammal Complaint dated. 31.08.2024 received in this office 02.09.2024.
- 2 Complaint dated 31.08.2024, received in this office 09.09.2024 through Collector Camp Office.
- 3 Complaint dated 31.08.2024, received in this office 12.09.2024 through Central Pollution Control Board, Chennai office letter F.No.Tech/03/PC/TN/RDC/2024-5/523, dated 09.09.2024.
- 4 OLGPRS Complaint No. 095965615, dated 13.09.2024 received in this office 13.09.2024.
- 5 Complaint dated 31.08.2024, received in this office 17.10.2024 through TNPCB Head office, Chennai.

With reference to the above, the details and the action taken on the unit of M/s. Meiyazhagan Poultry Farm, S.F. No. 123/1, Servampatti, Chinnamanali Village, Elachipalaym Block, Thiruchengode Taluk, Namakkal District is given as follows,

Based on the complaints, the unit of M/s. Meiyazhagan Poultry Farm, S.F. No. 123/1, Servampatti, Chinnamanali Village, Elachipalaym Block, Thiruchengode Taluk, Namakkal District was inspected 17.12.2024 by the TNPCB officials. During inspection it was

observed that the poultry farm was found under operation. It was also noted that poultry litter/manure was being stored in an open area.

Based on the above observations, the following instructions were given.

1. The unit was instructed to control flies with help/guidance from the Animal Husbandry Department and to spray the appropriate medicines at regular intervals.
2. It was advised to control the odour and fly nuisance using environmentally friendly insecticide.
3. A green net cover shall be provided all around the periphery poultry sheds.
4. Dead birds must be disposed through scientifically with designed mortality pit.
5. Poultry litter/manure should be disposed of at regular intervals in an environmentally safe manner.
6. The premises shall be maintained in a hygienic condition.
7. The unit was advised to construct a compound wall around the premises.

Under the above circumstances, the unit has been instructed to comply the Environmental guidelines issued by the CPCB's for the poultry farm, during August 2021 and January 2022 .

Also it is requested to submit the details of action taken report with photographic evidence to this office. In case of failure, necessary action will be initiated against the unit.

District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Kumarapalayam.

REGION	04-Erode	PHASE	3	SLAB RATE			
CIRCLE	437-Namakkal	LOAD	36 KW	From Unit	To Unit	Rate (Rs.)	Max. Unit
SECTION	188-VAIYAPPAMALAI-WEST	TARIFF	LN3B	1	Above	1.1	8999999
DISTRIBUTION	002-SERVAMPATTY	METER NUMBER	10443415	Min. Chrg:	0	Fixed Cost:	150
SERVICE NUMBER	557	ACCD* AS ON Date/SD Available for Refund or Adj.(Rs.)	89310 / NIL	BPSC*:	0	Welding Chrg:	15%
ADDRESS	TRFUZH	MCD AS ON Date/MCD Available for Refund or Adj.(Rs.)	2500 / 0	E.Tax:	5 % (CC + DPF + WD+RDFC)		
SERVICE STATUS	LIVE	SERVICE CATEGORY	OTHERS				
AADHAR	Link your Aadhar						

Dues To Be Paid Details

Bill Month	Bill Year	Acct. Description	Amount	Due Date	Description
3	2023	23100-Cc Charges	43177	03-04-2023	CC CHARGE
Total:			43177	PAY ONLINE	

Monthly Consumption Charge Collection Details

Assessment Date	Assessment Entry Date	KWH Reading	KVAH Reading	Maximum Demand	Power Factor	Consumed Unit	CC Charges (Rs.)	Other charges						Assessed Amount (Rs.)	Advance Amount (Rs.)	Adjustment Amount (Rs.)	Total Bill Amount (Rs.)	Due Date For payment	Amount Paid	Receipt		
								ETAX (Rs.)	WD (Rs.)	EDC (Rs.)	DPF (Rs.)	FC (Rs.)	Total (Rs.)									
13/03/2023	13/03/2023	234740	203810	21.35	.96	4640	35829.8	1956	0	0	0	6400	7356	43177	0	0	43177	03/04/2023	0			
08/01/2023	10/01/2023	230100	258970	18.96	.96	4346	33390	1912	0	0	0	6400	7212	40602	0	0	40602	30/01/2023	40602	PGNIOB3		
08/11/2022	09/11/2022	225860	234540	21.96	.96	4646	36424.1	1987.5	0	0	0	6442	7429.5	43954	0	0	43854	28/11/2022	43854	PGNIOB3		
08/09/2022	13/09/2022	221320	249690	16.67	.94	3410	21653.6	1149.2	0	0	0	2520	3669.2	29323	0	0	26323	28/09/2022	26323	PGNIOB17		
12/07/2022	14/07/2022	217810	246080	20.9	.95	4360	27686	1457.8	0	0	0	2520	3977.8	31664	0	0	31664	01/09/2022	31664	PGNIOB3		
10/06/2022	11/05/2022	213460	241480	19.64	.96	4540	28829	1511.6	0	0	0	2520	4031.6	32861	0	0	32861	30/05/2022	32861	PGNIOB3		
11/03/2022	11/03/2022	208910	236730	21.76	.96	4790	30416.3	1597.8	0	0	0	2520	4117.8	34534	0	0	34534	31/03/2022	34534	PGNIOB3		
12/01/2022	19/01/2022	204120	231720	20.79	.95	4830	30670.5	1607	0	0	0	2520	4127	34798	0	0	34798	01/02/2022	34798	PGNIOB3		
10/11/2021	12/11/2021	199290	226650	22.2	.95	4060	25717.3	1366.4	0	0	0	2520	3886.4	29604	0	0	29604	30/11/2021	29604	PGNIOB3		
13/09/2021	14/09/2021	195240	222400	20	.94	4180	26543	1397.2	0	0	0	2520	3917.2	30460	0	0	30460	04/10/2021	30460	PGNIOB3		
15/07/2021	15/07/2021	191060	217970	18.7	.92	9500	60325	3149.3	0	0	0	6040	8199.3	68514	0	0	37913	04/08/2021	37913	PGNIOB3		
19/05/2021	19/05/2021	Previous Assessment Amount Billed														30601	0	0	30601	15/06/2021	30601	PGNIOB3
09/03/2021	10/03/2021	181660	207650	21.29	.88	4200	28670	1418.6	0	0	0	2520	3990.6	30601	0	0	30601	29/03/2021	30601	PGNIOB3		
12/01/2021	12/01/2021	177360	202880	22.94	.87	3630	23050.5	1233	0	0	0	2520	3763	28804	0	0	28804	01/02/2021	28804	PGNIOB3		
13/11/2020	28/11/2020	173730	198730	19.4	.88	4470	28384.6	1489.23	0	0	0	2520	4009.23	32394	0	0	32394	03/12/2020	32394	PGNIOB3		
15/09/2020	18/09/2020	169260	193490	19.4	.95	4010	25463.5	1343.2	0	0	0	2520	3963.2	29327	0	0	29327	09/10/2020	29327	PGNIOB3		
17/07/2020	18/07/2020	165260	189440	16.77	.95	4930	25590.5	1339	0	0	0	2520	3869	29450	0	0	29450	08/08/2020	29450	PGNIOB3		
14/05/2020	14/05/2020	161220	185230	17.68	.94	3110	19748.5	1050.4	0	0	0	2520	3670.4	23319	0	0	23319	06/06/2020	23319	PGNIOB3		
13/03/2020	13/03/2020	158110	181920	22.9	.97	5360	33872.5	1779.1	0	0	0	2520	4399.1	38272	0	0	38272	02/04/2020	38272	PGNIOB2		
08/01/2020	08/01/2020	152760	176380	19.41	.82	5730	33385.5	1943.9	0	0	0	1091.668	2520	5555.465	41941	0	0	41941	26/01/2020	41941	PGNIOB2	
08/11/2019	09/11/2019	147030	169410	18.74	.77	4090	25971.3	1469	0	0	0	2077.72	2520	6066.72	32038	0	0	32038	28/11/2019	32038	PGNIOB2	
12/09/2019	14/09/2019	142940	164090	16.4	.8	5940	37719	2039.7	0	0	0	1885.98	2520	6445.65	44165	0	0	44165	03/10/2019	44165	PGNIOB2	
08/07/2019	08/07/2019	137090	156710	15.41	.86	4920	31242	1618.1	0	0	0	2520	4138.1	36390	0	0	36390	29/07/2019	36390	PGNIOB2		
08/06/2019	10/06/2019	132080	151010	18.19	.93	4910	31178.5	1625.4	0	0	0	2520	4145.4	36324	0	0	36324	28/06/2019	36324	PGNIOB2		

Meter Change Details

Meter No	Meter Make	Meter Type	MF	New Initial Rdg	Old Final Rdg	New Initial KVAH	Old Final KVAH	New Meter Install Date	Old Meter Removed Date	Reason
10443415	L&T	Static Electronic Meters	1	22.7	89549	30.1	55840	29-09-2010	29-09-2010	Normal

Miscellaneous Collection Details

Slip No / Cheque No	Slip Date / Cheque Date	Cheque Dishonour Date	Account Description	Amount	Due Date	Collection Date	Receipt No	Instal Am / Cheque Amt / Pending Amt	Total Installments	Installment Status
1880810143	27-08-2010		47603-Emd For Industrial Scs	7200	10-09-2010	27-08-2010	ERM188RS1S80			
1880810143	06-09-2010		47604-Meter Caution Deposit	2500	20-09-2010	06-09-2010	ERM188RS1S16			
1880810143	06-09-2010		81909-Service Connection Charges	800	20-09-2010	06-09-2010	ERM188RS1S17			
1880810143	06-09-2010		55101-Development Charges	2400	20-09-2010	06-09-2010	ERM188RS1S15			
1880810143	06-09-2010		81907-Testing Fees	700	20-09-2010	06-09-2010	ERM188RS1S15			
18820171214	15-12-2017		23100a-Cc Arrears	426	02-2018	29-01-2018	PGNIOB23583518		4	1

Legend

- ACCD Additional Current Consumption Deposit
- BPSC Belated Payment Surcharge
- CC Charges Current Consumption Charges
- PMC Previous Month Consumption
- WD Welding Charges
- EDC Excess Demand Charges
- DPF Disincentive for Power factor
- FC Fixed costs
- RDFC Fixed Charges to the extent of Recorded demand

\* The Consumers may opt for payment of Electricity Charges in advance. Interest at the rate of 3.25% p.a for the financial year 2020-21 is credited to such amount, held for full month(more than 30days) as advance. The amount paid as advance towards Electricity charges(Current Consumption Charges) can be adjusted only against future CC bills.66

VIEWANOTHER

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No.288 of 2024  
(SZ)**

Mrs. P. Muthammal,  
F/ 65 Years, W/o Ponnusamy,  
D.No.3/198, Seravampatti,  
Chinnamanali Post, Tiruchengode Taluk,  
Namakkal District-637410.

...Applicant.

**Vs**

The Regional Director,  
Central Pollution Control Board,  
(Ministry of Environment, Forest &  
Climate Change, Govt of India)  
Regional Directorate Chennai-77A, Padi,  
Ambattur Industrial Estate,  
Chennai-600058 & 6 others.

...Respondents

**REPORT FILED BY THE THIRD  
RESPONDENT - TAMIL NADU  
POLLUTION CONTROL BOARD**

**Advocate for Respondent: TNPCB  
Thiru.Sai Sathya Jith,  
Advocate, Chennai.**

**Date of filing :28.04.2025**